

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 34]

नई दिल्ली, बुधवार, जून 9, 1972/ज्येष्ठ 19, 1894

No. 34]

NEW DELHI, FRIDAY, JUNE 9, 1972/JYAISTHA 19, 1894

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 9th June, 1972/Jyaistha 19, 1894 (Saka)*

The following Acts of Parliament received the assent of the President on the 9th June, 1972, and are hereby published for general information:—

**THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) ACT, 1972**

No. 29 OF 1972

[9th June, 1972]

An Act further to amend the Salaries and Allowances of Members of Parliament Act, 1954

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Salaries and Allowances of Members of Parliament (Amendment) Act, 1972.

Short title.

2. In section 4 of the Salaries and Allowances of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act), in sub-clause (ii) of clause (c) of sub-section (1), for the words "eight annas per mile", the words "thirty-two paise per kilometer" shall be substituted.

Amendment of section 4.

3. In section 6 of the principal Act, in the *Explanation* to sub-section (1), for the words, figure and letter "For the purposes of this sub-section and section 6A", the words, figures and letters "For the purposes of this sub-section and sections 6A and 6B" shall be substituted.

Amendment of section 6.

4. In the principal Act, section 6A shall be re-numbered as section 6B thereof and before that section as so re-numbered, the following section shall be inserted, namely:—

Insertion of new section 6A.

30 of 1954.

THE CONSTITUTION (TWENTY-NINTH AMENDMENT)  
ACT, 1972

[9th June, 1972]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Twenty-ninth Amendment) Act, 1972. Short title.
2. In the Ninth Schedule to the Constitution, after entry 64 and before the *Explanation*, the following entries shall be inserted, namely:— Amendment of Ninth Schedule.
  - “65. The Kerala Land Reforms (Amendment) Act, 1969 (Kerala Act 35 of 1969).
  66. The Kerala Land Reforms (Amendment) Act, 1971 (Kerala Act 25 of 1971).”.

K. K. SUNDARAM,  
*Joint Secy. to the Govt. of India.*